

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 110/MP/2019
alongwith IA Nos. 37/2019, 53/2019 & 29/2020**

Subject : Petition under section 79 (1) (f) of the Electricity Act, 2003 for recovery of dues from the Respondent (Punjab State Power Corporation Limited).

Petitioners : PTC India Limited and Teesta Urja Limited

Respondents : Haryana Power Purchase Committee & 3 ors

Date of Hearing : **23.11.2021**

Coram : Shri P.K. Pujari, Chairperson
Shri I.S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member

Parties Present : Shri Ravi Kishore, Advocate, PTCIL
Ms. Prerna Singh, PTCIL
Shri Tarun Johri, Advocate, TUL
Shri Jaideep Lakhtakia, TUL
Shri M.G. Ramachandran, Senior Advocate, HPPC
Ms. Poorva Saigal, Advocate, HPPC
Shri Shubham Arya, Advocate, HPPC
Ms. Suparna Srivastava, Advocate, PGCIL
Shri Tushar Mathur, Advocate, PGCIL
Ms. Soumya Singh, Advocate, PGCIL
Shri Swapnil Verma, PGCIL
Shri Shyam Sunder Goyal, PGCIL
Shri Sidhharth Sharma, PGCIL
Shri Ranjeet Singh Rajput, PGCIL

Record of Proceedings

Case was called out for virtual hearing.

2. At the outset, the learned counsel for the Petitioner No.1, PTC India Ltd. (PTCIL) submitted that the present petition has been filed by the Petitioner No.1 and Petitioner No.2 seeking reliefs against the illegal termination of the Power Supply Agreement (PSA) dated 21.9.2006 by the Respondent Nos.1 to 3 (Haryana Utilities) and for payment of the relinquishment charges to the Respondent No.4, PGCIL.

3. The learned counsel for the Petitioner No.2, TUL made detailed oral submissions in support of the reliefs prayed in the petition. He also referred to the Commission's order dated 13.1.2020 in Petition No. 78/MP/2018 (DVC v MPPMCL) and the judgment



dated 6.8.2021 of APTEL in Appeal No. 43, 44, 45, 46 & 47 of 2020 (UPPCL & 4 ors v UPERC & anr) and submitted that there is no ground for frustration of the contract and the Commission may, therefore, direct the specific performance of the contract by the Respondents.

4. Due to paucity of time, the learned counsel for the Petitioner No.1 PTCIL could not commence his arguments. Accordingly, the Commission adjourned the matter.

5. Matter is Part-heard. The Petition along with IAs shall be listed for hearing on 2.12.2021, for which separate notice will be issued to the parties.

By order of the Commission

Sd/-
(B. Sreekumar)
Joint Chief (Law)

